## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 198/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

<sup>8</sup> Parshwanath Enterprise.

V/s.

Anil Technoplus Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 

1. CA DIMANAL SHAM

Sunsh

2. Hakaush Shah

For 2 on behalf of

Agium R. Sheth

Adrecak 2 saliciteer

Advocate

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Learned Advocate Mr. Aakarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner. None present for Respondent.

Proposed IRP Mr. Dhaval Shah present. Proposed IRP filed written communication in FORM -2.

Hence, Mr. Dhaval Shah Insolvency Professional is appointed as IRP.

IRP is directed to make public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of February, 2018.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL